



## **The Gwalior Trade Fair Authority Act, 1996**

Act No. 22 of 1996

Amendments appended: 35 of 1997, 5 of 2022, 16 of 2023

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**MADHYA PRADESH ACT**  
**NO. 22 OF 1996**  
**THE GWALIOR VYAPAR MELA PRADHIKARAN ADHINIYAM, 1996.**

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**MADHYA PRADEHS ACT**

**No. 22 of 1996**

**THE GWALIOR VYAPAR MELA PRADHIKARAN ADHINIYAM, 1996.**

**(Received the assent of the Governor on the 28<sup>th</sup> December 1996; assent first published to the "Madhya Pradesh Gazette (Extraordinary)", dated the 30<sup>th</sup> 1/2 December, 1996)**

An Act to provide for the better management and control of the Gwalior Trade Fair.

Be it enacted by the Madhya Pradesh Legislature in the Forty-Seventh Year of the Republic of India as follows :-

1. (1) This Act may be called the Gwalior Vyapar Mela Pradhikaran short title, and commencement.  
Adhiniyam, 1996.
  - (2) It extends to such area as may from time to time be defined by the State Government by notification as Gwalior Trade Fair area.
  - (3) It shall come into force on such, date as the State Government may, by notification, appoint.
2. In this Act, unless the context otherwise requires - Definitions
  - (i) "Authority: means the Gwalior Trade Fair Authority constituted under Section 3.
  - (ii) "Trade Fair" means trade, industrial, agricultural, cattle fairs or any other fair as may be specified by the state Government from time to time held at Gwalior trade fair area.
3. (1) The State Government shall constitute a body to be called as Constitution of Gwalior Trade Fair Authority.  
"the Gwalior Trade Fair Authority" to manage and control the trade fair.
  - (2) The Gwalior Trade Fair Authority shall have a perpetual succession and a common seal and shall sue and be sued by the said name.
  - (3) (The Authority shall consist of the following members, namely :-
    - (i) the Minister incharge of the Commerce and Industry Department of the State or a person nominated by the State Government who shall be the Chairperson;
    - (ii) the Commissioner, Gwalior Division, Gwalior or a person nominated by the State Government who shall be the Vice-Chairperson;
    - (iii) a representative of Commerce and Trade ;
    - (iv) a representative from the field of Arts and Culture;

- (v) a representative of Industry;
  - (vi) the member of the House of People representing the constituency which wholly or partly falls within the Trade Fair Area;
  - (vii) the Member of the Legislative Assembly representing the consistency which wholly or partly falls within the Trade Fairs area;
  - (viii) the Mayor of Municipal Corporation, Gwalior;
  - (ix) the President of the Zila Panchayat, Gwalior
  - (x) one representative of the Trade Fair Authority of India, New Delhi;
  - (xi) the Collector, Gwalior;
  - (xii) the Zonal Industries Officer, Gwalior;
  - (xiii) the General Manager, District Industries, Center, Gwalior who shall be the Secretary;
  - (xiv) Three social workers from different fields.
- (4) All non-official members shall be nominated by the State Government and shall hold office for a term of three years from the date they assume charge.
- (5) the Authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts as may be prescribed.
- (6) The accounts of the Authority shall be audited in the prescribed manner.

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Annual Report 11. The Authority shall prepare in such form and by such date for financial year, as may be prescribed, its annual report giving full accounts its activities during the previous financial year are forwarded a copy thereof to the State Government.

Penalties 12. Any person who -

- (a) makes any unauthorised construction within the trade fair area; or
- (b) uses unauthorisedly any place within the trade fair area as latrine, urinal or rubbished dumps or
- (c) plies any profession, trade or calling within the trade fair area without a licence obtained from the Authority or commits a breach of the condition of such licence; or
- (d) contravenes any of the provisions of the Act or any rules made thereunder; or
- (e) disobeys any order or directions in writing lawfully issued under this act;

**Shall be punishable on conviction with a fine which may extend to five thousand rupees and where the offence is continuing or recurring one with a further fine which may extend to rupees one hundred for every day after the date of first conviction during which the offender is proved to have persisted in such offence.**

Immunity of members.

13. No Suit or other legal proceedings shall be brought against any member of the Authority for any act done or purported to have been done by him in good faith in the performance of his duties as such member nor shall he be personally liable for any act or omission of the said Authority.

Power of frame bye-laws

14. The Authority may, with the approval of the Government from time to time, frame bye-laws for regulating its procedure or for management and control of the fair or for levying any fee or other charges.

Power to make rules.

15. (1) the State Government may be notification in the Official Gazette, make rules for carrying out the provision of this Act.
- (2) In particular and without prejudice to he generality of the foregoing powers, such rules may provide for all or any of the following matters, namely :-
  - (a) travelling and daily allowance payable to the non-official members ;
  - (b) salaries and allowance payable to the officers and other employees and other terms and condition of their service.
  - (c) sanitation in the mela area.
- (5) No act or proceedings of the Authority shall be invalid merely on the grounds of the existence of any vacancy in or any defect in the constitution of the Authority.
- (6) The non-official members shall be paid such traveling and daily allowances as may be prescribed.
4. If in the opinion of the State Government the continuance of any member in the Authority is undersirable it shall be open to the Government to remove such member from the Authority without assigning any reasons therefor.  
Removal of Member of Authority
5. (1) The authority may appoint such number of officers and employees as may be necessary for the efficient performance of its functions.  
officer and other employees of the authority
- (2) The salaries and allowances payable to and the other terms and conditions of the officers and other employees appointed for the purpose of the Authority shall be such as may be prescribed.

6. As soon as the Authority constituted by that State Government under Section 3, the management and control of the Gwalior Mela and the assets and liabilities, if any, of the Gwalior Mela Committee managing the Gwalior Mela at the time of constitution of the Authority together with all funds, if any, shall pass on and be vested in the Authority. Management and Control of the Trade Fair.
7. Notwithstanding anything contained in the Madhya Pradesh Municipal Corporation Act. 1956 (No. 23 of 1956) or any other law for the time being in force in the trade fair area, the Authority may, during the period of the trade fair which shall be notified by the State Government in the Gazette, levy such rent for the land comprised in the said area as may be specified in the bye-laws to be framed by the Authority with the approval of the State Government. Levy of Rent by the Authority
8. The Authority may prescribe fees on payment of which and conditions subject to which any person or class of person may be licensed to ply any profession, trade or calling in the trade fair during the period of trade fair. Power to grant Licence.
9. If any officer specially empowered in this behalf by the Authority is satisfied that any person occupying any stall or space in the trade fair area is in unauthorised occupation of the stall or space or continues to occupy the stall or space after authority to occupy has ceased, he may, with previous sanctioned of the Authority, require such person to vacate the stall or space within such time as may be mentioned in the requisition and such person may, in addition to any penalty to which he may be liable under this Act, be summarily removed from the stall or space. Power to remove persons from trade fair area.

10. (1) All moneys realised by or income accruing to the Authority shall be credited to a Fund to be called the "Gwalior Trade Fair Authority Fund |.
- (2) The Fund shall not be utilised for any purpose other than that of the Trade Fair.
- (3) The moneys of the Fund shall be deposited either in a Scheduled Bank or a Co-operative Bank at Gwalior.
- (4) The Fund shall be operated under the signature of the Secretary of the Authority or such other officer authorized in this behalf by the Chairperson.



डाक-व्यय की  
पूर्व-अदायगी के बिना डाक  
द्वारा भेजे जाने के लिए  
अनुमत. अनुमति-पत्र क्र.  
भोपाल-505 / डब्ल्यू.पी.



पंजी क्रमांक भोपाल डिवीजन  
122 (एम.पी.)

## मध्यप्रदेश राजपत्र (असाधारण) प्राधिकार से प्रकाशित

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क्रमांक 457, भोपाल, मंगलवार, दिनांक 2 सितम्बर 1997—भाद्र 11, शके 1919

### विधि और विधायी कार्य विभाग

भोपाल दिनांक 2 सितम्बर 1997

क्र. 10047-इक्कीस-अ(प्रा.) - मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम, जिस पर दिनांक 22 अलगस्त 1997 को राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार  
टी.पी.एस. पिल्लई, अतिरिक्त सचिव

## मध्यप्रदेश अधिनियम

क्रमांक 34 सन् 1997

### ग्वालियर व्यापार मेला प्राधिकरण (संशोधन) अधिनियम, 1997

(दिनांक 22 अलगस्त, 1997 को राज्यपाल की अनुमति प्राप्त हुई; अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक 2 सितम्बर 1997 को प्रथम बार प्रकाशित की गई.)

ग्वालियर व्यापार मेला प्राधिकरण अधिनियम, 1996 को संशोधित करने हेतु अधिनियम. भारत गणराज्य के अड़तालीसवें, वर्ष में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

1. इस अधिनियम का संक्षिप्त नाम ग्वालियर व्यापार मेला प्राधिकरण (संशोधन) अधिनियम, 1997 है,
2. ग्वालियर व्यापार मेला प्राधिकरण अधिनियम, 1996 (क्रमांक 22 1996) की धारा 3 की उपधारा (3) में –
  - (क) खण्ड (दो) के स्थान पर निम्नलिखित खण्ड स्थापित किए जाएं, अर्थात् (दो ) राज्य सरकार द्वारा नामनिर्देशित एक व्यक्ति जो उपाध्यक्ष होगा ;
  - (दो-क) आयुक्त, ग्वालियर संभाग, ग्वालियर".
  - (ख) खण्ड (बारह) तथा (तेरह) के स्थान पर निम्नलिखित खण्ड स्थापित किए जाएं, अर्थात् –
    - “(बाहर) आंचलिक (जोनल) उद्योग अधिकारी, ग्वालियर, जो सचिव होगा;
    - (तेरह) जिला उद्योग केन्द्र, ग्वालियर का महाप्रबंधक
    - (ग) खण्ड (चौदह) के पश्चात् निम्नलिखित खण्ड जोड़ा जाए, अर्थात् –
      - “(पन्द्रह) पुलिस महानिरीक्षक, ग्वालियर”.

## भोपाल दिनांक 2 सितम्बर 1997

क्र. 10048-इक्कीस-अ(प्रा.)-भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में ग्वालियर व्यापार मेला प्राधिकरण (संशोधन) अधिनियम, 1997 (क्रमांक 35 सन् 1997) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद् द्वारा प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार  
टी.पी.एस. पिल्लई, अतिरिक्त सचिव

# MADHYA PRADES ACT

No. 35 of 1997

## THE GWALIOR VYAPAR MELA PRADHIKARAN (SANSHODHAN) ADHINIYAM, 1997

(Received the assent of the Governor on the 22<sup>nd</sup> August, 1997, assent first published in the "Madhya Pradesh Gazettee (Extra-ordinary)" dated the 2<sup>nd</sup> September, 1997)

An Act to amend the Gwalior Vyapar Mela Pradhikaran Adhiniyam, 1996

Be it enacted by the Mahdya Pradesh Legislature in the Forty-eighth year of the Republic of India as follows :-

1. This Act may be called the Gwalior Vyapar Mela Pradhikaran <sup>Short Title</sup> (Sanshodhan) Adhiniyam, 1997
2. In sub-section (3) of Section 3 of the Gwalior Vyapar Mela <sup>Amendment of Section 3.</sup> Pradhikaran Adhiniyam, 1996 (No. 22 of 1996) :-
  - (a) for Clause (ii), the following clauses shall be substituted, namely :-
    - (ii) a person nominated by the State Government who shall be the Vice-Chairperson. 1/419
    - (ii-a) Commissioner, Gwalior Division, Gwalior; 1/2
  - (b) for clause (xii) and (xiii), the following clauses shall be substituted, namely :-
    - "(xii) the Zonal Industries Officer, Gwalior who shall be the Secretary ;
    - (xiii) the General Manager, District Industries Centre, Gwalior;
  - (c) after clause (xiv) the following clause shall be added, namely :-
    - "(xv) the Inspector General of Police, Gwalior.

- (d) to provide safeguard against the out break or spread of fire.
- (e) providing for the safety of building and structures set-up in the trade lare area and of articles brought into the fair;
- (f) prescribing conditions subject to which huts, and other structures may be constructed including limits to the height of such huts or structures and the area on which they are to be built and distances between them;
- (g) restricting the use of fires for cooking or for any other purpose;
- (h) any other matter which is required to be or may be prescribed.

(3) Every rule made under this Act shall be laid as soon as may be after it is made before the Legislative Assembly.

16. On and from the date of commencement of this Act, Qawad Mela<sup>Repeal</sup> Va Numaish Gwalior, 1934 and any other law for the time being enforce on the subject shall stand repealed.

इसे वेबसाईट [www.govtpressmp.nic.in](http://www.govtpressmp.nic.in) से भी डाउन लोड किया जा सकता है.



# मध्यप्रदेश राजपत्र

( असाधारण )

## प्राधिकार से प्रकाशित

क्रमांक 44]

भोपाल, सोमवार, दिनांक 24 जनवरी 2022—माघ 4, शक 1943

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 24 जनवरी 2022

क्र. 1310-16-इक्कीस-अ(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 17 जनवरी 2022 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा, सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
आर. पी. गुप्ता, अवर सचिव.

## मध्यप्रदेश अधिनियम

क्रमांक ५ सन् २०२२

### ग्वालियर व्यापार मेला प्राधिकरण ( संशोधन ) अधिनियम, २०२१

[ दिनांक १७ जनवरी, २०२२ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक २४ जनवरी, २०२२ को प्रथमबार प्रकाशित की गई. ]

ग्वालियर व्यापार मेला प्राधिकरण अधिनियम, १९९६ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के बहत्तरवें वर्ष में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में अधिनियमित हो :—

संक्षिप्त नाम.

१. इस अधिनियम का संक्षिप्त नाम ग्वालियर व्यापार मेला प्राधिकरण (संशोधन) अधिनियम, २०२१ है.

धारा ३ का संशोधन.

२. ग्वालियर व्यापार मेला प्राधिकरण अधिनियम, १९९६ (क्रमांक २२ सन् १९९६) की धारा ३ की उपधारा (३) में, खण्ड (एक) में, शब्द "वाणिज्य एवं उद्योग विभाग" के स्थान पर शब्द "सूक्ष्म, लघु और मध्यम उद्यम विभाग" स्थापित किए जाएं.

भोपाल, दिनांक 24 जनवरी 2022

क्र. 1310-16-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, ग्वालियर व्यापार मेला प्राधिकरण (संशोधन) अधिनियम, 2021 (क्रमांक 5 सन् 2022) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
आर. पी. गुप्ता, अवर सचिव.

MADHYA PRADESH ACT

No. 5 OF 2022

### THE GWALIOR VYAPAR MELA PRADHIKARAN (SANSHODHAN) ADHINIYAM, 2021

[Received the assent of the Governor on the 17th January, 2022; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 24th January, 2022.]

### An Act Further to amend the Gwalior Vyapar Mela Pradhikaran Adhiniyam, 1996.

Be it enacted by the Madhya Pradesh Legislature in the seventy-second year of the Republic of India as follows :—

Short title.

1. This Act may be called the Gwalior Vyapar Mela Pradhikaran (Sanshodhan) Adhiniyam, 2021.

Amendment of Section 3.

2. In sub-section (3) of Section 3 of the Gwalior Vyapar Mela Pradhikaran Adhiniyam, 1996 (No. 22 of 1996), in clause (i), for the words "the Commerce and Industry Department" the words "the Micro, Small and Medium Enterprises Department" shall be substituted.

इसे वेबसाईट [www.govtpressmp.nic.in](http://www.govtpressmp.nic.in) से भी डाउन लोड किया जा सकता है.



# मध्यप्रदेश राजपत्र

( असाधारण )  
प्राधिकार से प्रकाशित

क्रमांक 134]

भोपाल, सोमवार, दिनांक 24 अप्रैल 2023—वैशाख 4, शक 1945

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 24 अप्रैल 2023

क्र. 6585-100-इक्कीस-अ(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 21 अप्रैल, 2023 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा, सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
राजेश यादव, अतिरिक्त सचिव.



## मध्यप्रदेश अधिनियम

क्रमांक १६ सन् २०२३

### ग्वालियर व्यापार मेला प्राधिकरण (संशोधन) अधिनियम, २०२३

[ दिनांक २१ अप्रैल, २०२३ को राज्यपाल की अनुमति प्राप्त हुई; अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक २४ अप्रैल, २०२३ को प्रथमबार प्रकाशित की गई। ]

ग्वालियर व्यापार मेला प्राधिकरण अधिनियम, १९९६ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के चौहत्तरवें वर्ष में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में अधिनियमित हो :—

संक्षिप्त नाम.

१. इस अधिनियम का संक्षिप्त नाम ग्वालियर व्यापार मेला प्राधिकरण (संशोधन) अधिनियम, २०२३ है.

धारा १२ का संशोधन.

२. ग्वालियर व्यापार मेला प्राधिकरण अधिनियम, १९९६ (क्रमांक २२ सन् १९९६) की धारा १२ में, शब्द "तो वह दोषसिद्धि पर ऐसे जुर्माने से, जो पांच हजार रुपये तक का हो सकेगा, और जहां अपराध जारी रहने वाला हो या आवर्ती हो वहां ऐसे और जुर्माने से, जो प्रथम दोषसिद्धि की तारीख से ऐसे प्रत्येक दिन के लिए, जिसके दौरान अपराधी का ऐसे अपराध में लगे रहना साबित हो, एक सौ रुपये तक का हो सकेगा, दण्डनीय होगा." के स्थान पर, शब्द "तो प्राधिकरण जुर्माना अधिरोपित करेगा, जो पांच हजार रुपये तक हो सकेगा, और जहां कृत्य जारी रहने वाला हो या आवर्ती हो, वहां ऐसे और जुर्माने से, जो प्रथम कृत्य की तारीख से प्रत्येक दिन के लिए एक सौ रुपये तक का हो सकेगा" स्थापित किये जाएं.

भोपाल, दिनांक 24 अप्रैल 2023

क्र. 6585-100-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, ग्वालियर व्यापार मेला प्राधिकरण (संशोधन) अधिनियम, 2023 (क्रमांक 16 सन् 2023) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,  
राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH ACT

No. 16 of 2023

THE GWALIOR VYAPAR MELA PRADHIKARAN (SANSHODHAN) ADHINIYAM, 2023

[Received the assent of the Governor on the 21<sup>st</sup> April, 2023; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 24<sup>th</sup> April, 2023.]

An Act further to amend the Gwalior Vyapar Mela Pradhikaran Adhinyam, 1996

Be it enacted by the Madhya Pradesh Legislature in the Seventy-fourth year of the Republic of India as follows :—

Short title.

1. This Act may be called the Gwalior Vyapar Mela Pradhikaran (Sanshodhan) Adhinyam, 2023.

2. In Section 12 of the Gwalior Vyapar Mela Pradhikaran Adhiniyam, 1996 (No. 22 of 1996), for the words "shall be punishable on conviction with a fine which may extend to five thousand rupees and where the offence is continuing or recurring one with a further fine which may extend to rupees one hundred for every day after the date of first conviction during which the offender is proved to have persisted in such offence", the words "the Authority shall impose a fine which may extend to five thousand rupees, and where the act is continuing or recurring one, with a further fine may extend to one hundred rupees for each day from the date of the first act" shall be substituted.

**Amendment of  
Section 12.**